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O.A.No. _____ /2002.

4. ORDER DATED 24-7-2002.

M.A. has been filed by the two applicants to prosecute this Original Application jointly. The said prayer is allowed; subject to payment of Rs.50/- in shape of Indian Postal Order. Mr. Mandal, Advocate for the Applicant undertakes to file the postal order (worth of Rs.50/-) in course of 25.7.2002. On filing the postal order, this OA be confined to Applicant No.1 and separate OA number be given in respect of Applicant No.2 for the statistical purposes. With the above, the MA is allowed and accordingly disposed of.

Yashpal
24/07/2002

MEMBER (JUDICIAL)

5. ORDER DATED 24.7.2002.

Heard Mr. Mandal, Advocate for the Applicants, and Mr. D.N Mishra, learned Standing Counsel for the Railways. This case is grossly barred by limitation as has been pointed out in the office note.

The applicants have claimed in the present Original Application to be displaced persons; following to the acquisition of lands of their families by the Railways for Talcher-Sambalpur Train link. For the reasons of the same, they have raised a claim in this Original Application ~~for~~ to get ~~employment~~ employment under the Railways. As it appears, the Applicants never raised such claim before Railways at any point of time. Without raising claims before the appropriate authorities, the applicants have approached this Tribunal. In the said premises, this OA be registered and numbers be given for statistical purposes and both these Original Applications

are disposed of by asking the applicants to work out their remedies by approaching the Respondents by way of submitting representations. I am sure, if the applicants are really displaced persons (for the reason of their lands having been acquired for the Railways) and their grievances are due and admissible under the Rules for receiving consideration, then their grievances should be appropriately redressed by the Respondents. While making representations to the Railways, the Applicants are free to enclose a copy of this order therewith for ready reference of the authorities.

With the above, both the Original Applications are disposed of. No costs.

Send copies of this order, alongwith copies of the Original application with its enclosures, to the Respondents, at the cost of the Applicant. Advocate for the Applicants undertakes to furnish the required postages by 26.7.2002. Adequate number of copies of OA for service of notices on the Respondents by Regd. Post with AD be supplied by the Advocate for the Applicant by the date fixed. Upon filing the required postages, free copies of this order be given to Mr. Mandal, Advocate for the Applicant and Mr. D.N. Mishra, learned Standing Counsel for the Railways (on whom a copy of this petition has been served).


(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

KNM/CM.